

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Item No.43:

Writ Petition(s)(Civil) No(s). 1141/2021

AEDLA AMULYA REDDY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.134621/2021-EX-PARTE STAY)

WITH W.P.(C) No. 1143/2021

(FOR ADMISSION and IA No.134685/2021-EX-PARTE STAY)

With

Item No.44:

Writ Petition(s)(Civil) No(s). 1150/2021

(FOR ADMISSION and IA No.136005/2021-STAY APPLICATION)

Item No.45:

Writ Petition(s)(Civil) No(s). 1149/2021

(FOR ADMISSION and IA No.136001/2021-GRANT OF INTERIM RELIEF)

Date : 22-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Gaurav Agarwal, Adv.
Mr. B. K. Satija, AOR
Mr. Himanshu Satija, Adv.
Ms. Neha Mehta, Adv.

Mr. Dhruv Mehta, Sr. Adv.
Mr. Ratnanko Banerji, Sr. Adv.
Mr. Sidhartha Sharma, Adv.
Mr. Arjun Asthana, Adv.
Mr. Abhay Pratap Singh, AOR

Ms. Srishti Agnihotri, AOR
Mr. Abishek Jebaraj, Adv.
Ms. Sanjana Grace Thomas, Adv.

For Respondent(s)

NTA

Mr. Rupesh Kumar, Adv.
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.
Mr. Alekshendra Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, the petitioners, if eligible, are permitted to appear in the counselling in the General category, on par with Indian Citizens to pursue their respective courses.

It is made clear that the aforesaid interim relief is limited to the academic year 2021-2022 only.

Tag with Writ Petition (Civil)No.1397 of 2020 and batch.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER